

STATEMENT BY MINISTER

I. Correcting the reply given in the Rajya Sabha on the 25th April, 1988 to Unstarred Question 64 regarding bulk drugs for Saridon etc.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Sir, I lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 25th April, 1988, to Unstarred Question 64, regarding bulk drugs for Saridon etc. [Placed in Library.. See No. LT-6371-A|88].

PAPERS LAID ON THE TABLE

The Oil Industry (Development) Board Employees' (Leave) Amendment Rules, 1988

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): Sir, I beg to lay on the Table, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974, a copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification G.S.R. No. 804(E), dated the 20th July, 198 publishing the Oil Industry (Development) Board Employees' (Leave) Amendment Rules, 1988. [Placed in Library. See No. LT-6374|88].

I. The Income-tax (Second Amendment) Rules, 1988.

II. The Notification of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 534(E), dated the 31st May, 1988, publishing the Income-tax (Second Amendment) Rules, 1988 under section 296 of the Income Tax Act, 1961. [Placed in Library. See No. LT-6353|88].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification S.O. No. 550(E), dated the 8th June, 1988 authorising Bharat Gold Mines Limited, to sell, deliver, transfer or otherwise dispose of any primary gold in the form of standard gold-bars to the licensed dealers through the branches of the State Bank of India at New Delhi, Bombay, Calcutta and Madras, under sub-section (3) of section 114 of the Gold (Control) Act, 1968, together with an explanatory memorandum on the Notification. [Placed in Library. See No. LT-6352|88].

I. Report (1987) of the Comptroller and Auditor General of India — Part-IV, Union Government (Commercial) relating to Sudamdih Mine and Washery of Bharat Coking Coal Limited.

II. Report (1985-86) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad and related papers.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Sir, on behalf of SHRI C. K. JAFFAR SHARIEF: I lay on the Table—

I. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India—Part-IV, Union Government (Commercial)—1987, relating to Sudamdih Mine and Washery of Bharat Coking Coal Limited, under clause (1) of article 151 of the Constitution. [Placed in Library. See No. LT-6370|88].

II. A copy (in English and Hindi) of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1985-86 together with a statement giving reasons for the delay in laying the papers. [Placed in Library. See No. LT-6375|88].